

financial institutions to top 15 industrial groups (classified according to balance outstanding under fund based limits sanctioned as on 31.03.1994) as on 31st March, 1995 was Rs. 14128.42 crores. The details regarding individual constituent of banks and financial institutions cannot be divulged in terms of the provisions of statutes governing public sector banks and financial institutions as also the provisions of Public Financial Institutions (Obligation as to Fidelity and Secrecy) Act, 1983.

Banks/financial institutions take action to recover the dues as per their laid down rules procedures. With a view to facilitate expeditious adjudication and recovery of debts due to Banks and Financial Institutions Act, 1993 to facilitate quicker recoveries of loan arrears. RBI has also issued guidelines to all scheduled commercial banks and financial institutions on 23rd April, 1994 with regard to disclosure of information regarding defaulting borrowers of banks and financial institutions. These guidelines, inter alia, provide for submission by banks and financial institutions to RBI the details of borrowal accounts which have been classified as Doubtful, Loss and Suit-filed with outstanding (both funded and non-funded) aggregating to Rs. 1 crore and above, and circulation by RBI to banks and financial institutions of this information which they may make use of while considering on merits the requests for new additional credit limits by existing and new constituents.

Foreign Investment in the Country

3555. SHRI RAMENDRA KUMAR : Will the Minister of INDUSTRY be pleased to state :

(a) the total capital invested in the country by the various foreign/multinational companies during the last three years after the implementation of Economic Reform Programmes, State-wise;

(b) whether there are States where no foreign capital has been invested; and

(c) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (c) Actual inflow of foreign direct investment during the last three years i.e. from January, 1993 to June, 1996 is as under :

Year	Amount (Rs. in crores)
1993	1786.71
1994	2981.85
1995	6370.16
1996 (upto June)	3911.32

Actual inflow of foreign direct investment is monitored by Reserve Bank of India. State-wise data of Actual inflow of foreign direct investment is not centrally maintained.

[English]

Direct Foreign Investment and Technology

3556. DR. RAMESH CHAND TOMAR : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have decided to seek direct foreign investment and technology for small scale sector;

(b) if so, whether any strategy have been chalked out by the Government in this regard;

(c) if so, the main features of the strategy; and

(d) how it is likely to be implemented?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b) As per present policy, equity investment by a foreign industrial undertaking is permitted to the extent of 24% in the small scale sector. Due to their smallness large direct foreign investment do not take place in the small scale sector. Technology flows in the small scale sector are encouraged through the mechanism of mutual trade relations, joint ventures and technology transfer arrangements.

(c) and (d) International cooperation between the small scale industries of India and industrial undertakings located abroad are encouraged by means of exhibitions, participation in trade fairs, seminars and symposia, etc.

Loan Waiver Scheme

3557. SHRI C. NARAYANA SWAMY : Will the Minister of FINANCE be pleased to state :

(a) whether loans upto an amount of Rs. 10,000/- (Ten thousand) granted to different sections of people from various financial institutions including commercial banks and cooperative societies/ banks in the country were ordered to waive by the Union Government during 1989-90 in each case;

(b) whether the Union Government have since reimbursed the entire amount of such loans to the financial institutions in that period;

(c) if so, the details thereof and the reasons for not compensating the cooperative societies/banks in the country so far thereby causing a great loss to these cooperative institutions; and

(d) the remedial steps being taken in the matter?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Presumably the Hon'ble Member is referring to the debt relief provided to farmers during the year 1990-91. It may be stated that Government of India formulated the Agricultural and Rural Debt Relief (ARDR) Scheme, 1990 for providing debt relief to a selected category of borrowers of public sector banks and Regional Rural Banks (RRBs) who complied with eligibility criteria prescribed under the Scheme. The State Governments also formulated their own schemes for borrowers of cooperatives. The public sector banks and RRBs were to be reimbursed as per extant policy guidelines by the Central Government on account of such debt relief provided by the banks. The reimbursement to cooperative banks was to be shared between the State Government and Central Government on a 50 : 50 basis.

Under the Scheme, which was made effective from 15th May, 1990, debt relief was provided to cover the overdues of the eligible borrowers who had taken loans from cooperative banks, RRBs and public sector banks as on 2nd October, 1989 and the relief amount was limited upto Rs. 10,000- per borrower. The ARDR Scheme has come to a close on 31st March, 1991.

(b) and (c) The claims of institutions have been settled in full as per the extant policy guidelines.

(d) Does not arise.

Export of Tobacco

3558. DR. M. JAGANNATH : Will the Minister of COMMERCE be pleased to state :

(a) the total quantity of tobacco exported and the foreign exchange earned therefrom during each of last three years;

(b) how much virginia tobacco from Andhra Pradesh was exported;

(c) whether prices of virginia tobacco were competitive to that of other countries;

(d) if so, the details thereof;

(e) whether the Government propose to provide incentive to the tobacco growers to earn foreign exchange; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) and (b) The total quantity and value of tobacco exported during the last three years are as follows :

(Quantity : Tonnes; Value : Rs. Crores)

Item	1993-94		1994-95		1995-96	
	Qty.	Value	Qty.	Value	Qty.	Value
Tobacco	104676	461.19	53732	254.75	71430	365.81

(Source : DGCI&S, Calcutta)

Exports of tobacco were not classified by State of origin of the product.

(c) and (d) The prices of tobacco prevailing in the international and domestic markets are as such not comparable on account of different varieties traded, variations in quality, additional expenditures incurred in grading and packaging for exports, domestic processing conditions and terms of trade.

(e) and (f) Some of the steps taken by Tobacco Board to enhance production, productivity and quality of tobacco as an incentive to enhance exports are :

(i) Supply of seeds/seedlings of high yielding and disease resistant varieties of FCV/Burley tobacco;

(ii) Pest and disease control through fumigation of nurseries;

(iii) Encouraging use of sprinkler irrigation system;

(iv) Improving curing and storing facilities;

(v) Arranging supply of inputs such as coal (for curing), fertilisers, and suckercides, and

(vi) training and exposure of farmers to latest research findings.

Transfer of Shares

3559. SHRI SHANTILAL PARSOTAMDAS PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether any time limit under section 113 of the Companies Act, 1956 has been fixed for registration of transfer of shares, debentures etc. by Limited Companies;

(b) if so, the details thereof and the penalties prescribed for violation of these guidelines;

(c) whether the SEBI has been obtaining such information from the Companies;

(d) if so, the details of fines, penalties collected from the defaulting Companies, company-wise;

(e) whether the Deptt. of Company Affairs has